

(190)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.NO. 1041/93.

DATE OF JUDGMENT: 13.7.94.

BETWEEN:

Mr. P.K. Patnaik

.. Applicant.

VS

1. Union of India, rep. by its  
Secretary, Ministry of Human  
Resources Development, Deptt.  
of Youth Affairs and Sports,  
Sastri Bhavan, New Delhi-1.

2. Dy. Secretary, (Youth Services),  
Department of Youth Affairs  
and Sports, Sastri Bhavan,  
New Delhi. 1.

.. Respondents.

APPEARANCE:

COUNSEL FOR THE APPLICANT(s): Mr. P.B. Vijaya Kumar

COUNSEL FOR THE RESPONDENTS: Mr. V. Bhimanna, Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

contd....2

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O.A.NO.1041/93.

JUDGMENT

Dt: 13.7.1994

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri P.B.Vijaya Kumar, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. This OA was filed praying for a direction to the respondents to extend the benefit of retrospective promotion to the applicant from the date of completion of five years of service as Youth Assistant Grade-II with all consequential and attendant benefits including consideration for further promotion to the post of Youth Officer.

3. It is submitted that by the order dated 14.6.94 the promotion of the applicant to the post of Youth Assistant Grade-II in the pay scale of Rs.1600-2660 will be from 21.10.1987. It is made clear in the said order that it is in supersession of the order No. A.32016/1/88-YS.III dated 4.10.1989. Hence, this OA had become infructuous.

4. But, it is stated for the applicant that if the seniority list in regard to the posts of Youth Assistant Grade-I is not suitably amended in accordance

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with the Office Order dated 14.6.1994, the applicant may be given liberty to approach this Tribunal. It is just and fair to give him liberty to approach this Tribunal in the ~~event~~ <sup>contingency</sup> referred to.)

5. Subject to the above, the OA is dismissed.

No costs.

(R. RANGARAJAN)  
MEMBER (ADMN.)

(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 13th July, 1994.  
Open court dictation.

vsn

15-7-94  
Dy. Registrar (Jud1)

Copy to:-

1. Secretary, Ministry of Human Resources Development, Department, of Youth Affairs and Sports, Sastri Bhavan, New Delhi-1.
2. Deputy Secretary (Youth Services), Department of Youth Affairs & Sports, Sastri Bhavan, New Delhi-1.
3. Copy to Sri P.B. Vijaya Kumar, Advocate, 1-9-312/6/A & B, Vijayapratap Apartments, A-9, Atchyutha Reddy Marg, Vidyanagar, Hyderabad-500 044.
4. One copy to Sri M. Bhimanna, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare.

kku.

Recd 20/5/94

04-1041/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 13-7-1994.

ORDER/JUDGMENT:

M.L.A./R.A/C.A. NO. \_\_\_\_\_

in \_\_\_\_\_

O.A.NO. 1041/93

T.A.NO. \_\_\_\_\_

(W.P. \_\_\_\_\_)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions  
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

PVM

